

IN THE HIGH COURT OF JUDICATURE AT PATNA
GOVT. APPEAL (DB) No.6 of 2024

Arising Out of PS. Case No.-200 Year-2003 Thana- DANAPUR District- Patna

The State of Bihar through the District Magistrate, Patna Bihar
... .. Appellant/s

Versus

1. Sunil Yadav @ Kana Son of Late Yugal Rai Resident of Badi Badalpura, P.S. - Khagaul, District - Patna
 2. Ranjan Kumar @ Benga Son of Ram Sakal Rai Resident of Badi Badalpura, P.S. - Khagaul, District - Patna
 3. Sharvan Kumar Son of Suresh Rai Resident of Village - Kothwan, P.S. - Khagaul, District - Patna, Bihar
- Respondent/s
-
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with

GOVT. APPEAL (DB) No. 7 of 2024

Arising Out of PS. Case No.-200 Year-2003 Thana- DANAPUR District- Patna

The State of Bihar through the Dist. Magistrate, Patna Bihar
... .. Appellant/s

Versus

Rit Lal Yadav S/O Late Ramashish Rai Resident of Kothwan, P.S.- Khagaul, District- Patna, Bihar
... .. Respondent/s

with

CRIMINAL APPEAL (DB) No. 952 of 2024

Arising Out of PS. Case No.-200 Year-2003 Thana- DANAPUR District- Patna

Most Asha Devi Wife of Late Satyanarayan Sinha Resident of Village- Sarari, PS- Shahpur, District- Patna, Bihar
... .. Appellant/s

Versus

1. The State of Bihar
 2. Rit Lal Yadav Son of Late Ramashish Rai Resident of Kothwan, P.S.- Khagaul, District- Patna, Bihar.
- Respondent/s
-
-

with

CRIMINAL APPEAL (DB) No. 955 of 2024

Arising Out of PS. Case No.-200 Year-2003 Thana- DANAPUR District- Patna

Most Asha Devi W/O Late Satyanarayan Sinha Resident of Village- Sarari, P.S- Shahpur, District- Patna, Bihar
... .. Appellant/s

Versus



1. State of Bihar
2. Sunil Yadav @ Kana S/O Late Yugal Rai Resident of Village- Badi Badalpura, P.S.- Khagaul, District- Patna, Bihar.
3. Ranjan Kumar @ Benga S/O Ram Sakal Rai R/O Village- Badi Badalpura, P.S- Khagaul, Distt.- Patna, Bihar.
4. Shravan Kumar S/O Suresh Rai R/O Kothwa, P.S- Khagaul, Distt.- Patna, Bihar.

... .. Respondent/s

Appearance :

(In GOVT. APPEAL (DB) No. 6 of 2024)

For the Appellant/s : Mr. Ajay Mishra, Advocate
For the Resp No. 1 : Mr. Gajanan Mishra, Advocate
For the Resp No. 2 : Mr. Pawan Kumar Singh, Advocate
For the Resp No. 3. : Mr. Ghanshyam Tiwary, Advocate

(In GOVT. APPEAL (DB) No. 7 of 2024)

For the Appellant/s : Mr. Ajay Mishra, Advocate
For the Respondent/s : Mr. Ghanshyam Tiwary, Advocate

(In CRIMINAL APPEAL (DB) No. 952 of 2024)

For the Appellant/s : Mr. Apurv Harsh, Advocate
For the Respondent/s : Mr. Parmeshwar Mehta
For the Resp No. 2 : Mr. Ghanshyam Tiwary, Advocate

(In CRIMINAL APPEAL (DB) No. 955 of 2024)

For the Appellant/s : Mr. Apurv Harsh, Advocate
For the Respondent/s : Mr. Manish Kumar No. 2
For the Resp No. 2 : Mr. Gajanan Mishra, Advocate
For the Resp No. 3 : Mr. Pawan Kumar Singh, Advocate
For the Resp No. 4 : Mr. Ghanshyam Tiwary, Advocate

**CORAM: HONOURABLE MR. JUSTICE RAJEEV RANJAN PRASAD
and
HONOURABLE MR. JUSTICE SOURENDRA PANDEY
ORAL ORDER**

(Per: HONOURABLE MR. JUSTICE RAJEEV RANJAN PRASAD)

9 27-03-2025 In G. APP. (DB) No. 6 of 2024, office has pointed out that the notice of respondent no. 2 and 3 has been received by their brother and son respectively vide service report. In this appeal, Respondent No. 2 namely, Ranjan Kumar @ Benga and Respondent No. 3, namely, Sharvan Kumar are also Respondent No. 3 and Respondent No. 4 in Cr. APP. (DB) No. 955 of 2024 respectively. They are represented by Mr. Pawan Kumar Singh,



Advocate, A.O.R. No. 01443 and Mr. Ghanshyam Tiwary, Advocate A.O.R. No. 02905 respectively. Both the learned counsel are present and they undertake to file *vakalatnama* in G.App (DB) No. 6 of 2024 on behalf of Respondent No. 2 and Respondent No. 3 within one week from today.

2. The respondent no. 1 namely, Sunil Yadav @ Kana in G. APP. No. 6 of 2024 is also respondent no. 2 in Cr. APP. (DB) No. 955 of 2024. He is represented by Mr. Gajanan Mishra, Advocate, A.O.R. No. 1130. This Court, therefore, finds that the appearance of the private respondents in these two appeals are complete.

3. As per office notes, in G. APP. (DB) No. 7 of 2024, notice of sole respondent has been received by his assistant (office bearers) vide SR acknowledgment not received. Office has raised an issue as to whether notice has been validly served. This Court has been informed that the same respondent is respondent no. 2 in Cr. APP (DB) 952 of 2024, in which he has already entered appearance through Mr. Ghanshyam Tiwary, Advocate. Learned counsel for the said respondent undertakes to file *vakalatnama* on his behalf in G. APP (DB) No. 7 of 2024 within two weeks.

4. Since, the notices have been served upon the



respondents in the manner recorded hereinabove, list these matters under appropriate heading on 15th of April, 2025 for consideration.

5. This Court has been informed that the Trial Court Records have already been received.

6. List accordingly.

(Rajeev Ranjan Prasad, J)

(Sourendra Pandey, J)

Raj Ranjan/-

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